

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**SPECIAL BENCH, BENGALURU**  
*[Hearing Through VC Mode]*

**ITEM No.03**  
**C.A.No.21/2024 in**  
**C.P. (CAA) No.37/BB/2021**

**IN THE MATTER OF:**

M/s. Indostar Granites Pvt. Ltd. ... Petitioner

**Order under Section 230- 232 of Companies Act, 2013**

**Order delivered on: 18.07.2024**

**CORAM:**

**SH. K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. DR. VELAMUR G VENKATA CHALAPATHY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Shri Ramesh Chandra Mishra, PCS  
For ROC : Shri Vaibhav

**ORDER**

1. Heard the Ld. PCS for the Petitioner.
2. Ld. PCS stated that OL has not filed its Additional response after considering the reply from the Petitioner.
3. It is noticed that pursuant to Para no.3 of order dated 11.01.2024, OL has not filed its reply/comments till date. Therefore, final opportunity is granted to the Official Liquidator to file the same within two weeks, after serving the copy on the other side.
4. List the case before Regular Bench on **05.08.2024**.

**-Sd-**  
**DR. V G VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

**-Sd-**  
**K. BISWAL**  
**MEMBER (JUDICIAL)**